

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 87625 OF 2015

[Arising out of Order-in-Original No: 35-36/PR.COMMR/ST-II/PK/2015-16 dated 19th August 2015 passed by the Principal Commissioner of Service Tax-II, Mumbai.]

AA Nayak & Co
25, New Municipal Building, 3rd Floor,
Jobanputra Compound, Nana Chowk, Mumbai - 400007

... Appellant

versus

Principal Commissioner of Service Tax – II
115 New Central Excise Building, MK Road
Churchgate, Mumbai - 400020

...Respondent

APPEARANCE:

Shri Sachin Chitnis, Advocate for the appellant

Shri Dilip M Shinde, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 86645 /2021

DATE OF HEARING:	06/08/2021
DATE OF DECISION:	06/08/2021

PER: C J MATHEW

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and final discharge certificate issued by the competent authority is on record.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn. Miscellaneous application is also disposed off.

(Dictated and Pronounced in Open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

**/as*